

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

**CP NO. 130/ND/2016
RT CP No. 207/Chd/Hry/2017**

**Under Section 241 of the
Companies Act, 2013**

In the matter of :

Mr. Jitender Arora, aged
about 29 years, son of Late Shri Subhash
Chand, R/o House No. 54, Chamba Singh
Colony, Meerut Road, Karnal,
Haryana-132001.

...Petitioner

Versus

M/s. Ultra Tech Township Developers Pvt. Ltd.
having its registered office at House No. 18,
Road No. J-6, DLF City-II, Gurgaon & Ors.

...Respondents

Order delivered on : 22.09.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner :	Ms. Divya Sharma, Advocate.
For respondents :	Mr. Manish Jain, Advocate for respondent No.4
	Mr. Rohan Mittal, Advocate for respondent
	Nos. 1 to 3.

ORDER (Oral)

Ms. Divya Sharma, Advocate has filed Power of Attorney for the petitioner. Mr. Rohan Mittal Advocate filed Power of Attorney for respondent Nos. 1 to 3. The same be taken on record.

In view of the Memorandum of Understanding (MoU) dated 10.03.2017 filed in CP No. 118/ND/2016 / RT CP No. 206/Chd/Hry/2017 fixed for today, the learned counsel for the petitioner seeks and is permitted to withdraw the instant petition, the dispute having been settled with liberty

to the petitioner to file a fresh petition, if so advised, in case the terms of Memorandum of Understanding (MoU) are breached.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

September 22, 2017
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